

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
IA No. 675/JPR/2023
CP No. (IB)- 49/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Unity Small Finance Bank Ltd.

.... Financial Creditor

Versus

M/s Harsh Macro Buildhome Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor	:	Pramod Kumar, Adv.
For the Corporate Debtor	:	Bhriugu Shrama, Adv. Himanshu Kaushik, Adv.

ORDER

Heard Mr. Pramod Kumar, Adv. appearing on behalf of the Petitioner / Financial Creditor. Mr. Bhriugu Sharma, Adv. along with Mr. Himanshu Kaushik, Adv. appeared on behalf of the Respondent / Corporate Debtor. A settlement proposal will be filed by the Corporate Debtor. A Demand Draft for an amount of Rs. 1.5 crore has been prepared in the name of Unity Small Finance Bank Ltd. today itself. In view of the above, list the matter on 29.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 29, 2024